

**Central Administrative Tribunal  
Principal Bench**

**OA No. 286/2016**

New Delhi this the 22<sup>nd</sup> day of January, 2016

**Hon'ble Dr. B.K. Sinha, Member (A)  
Hon'ble Mr. Raj Vir Sharma, Member (J)**

Manoj Kumar Ruhela,  
Serial No. 246,  
Bar Code/ID No.133210  
Post code No. 08/13  
Aged about 36 years,  
W/o Sh. Ram Kishan,  
R/o A-143, Gali No.8,  
Meet Nagar, Delhi-94

-Applicant

(By Advocate: Mr. Anil Singal)

VERSUS

1. Government of NCT of Delhi,  
Through its Chief Secretary,  
Delhi Secretariat,  
IP Estate, New Delhi
2. Delhi Subordinate Services Selection Board,  
Through its Chairman,  
FC-18, Institutional Area,  
Karkardooma, Delhi-92

-Respondents

(By Advocate: Ms. Sumedha Sharma)

**ORDER (Oral)**

**Dr. B.K. Sinha Member (A):**

The instant Original Application under Section 19 of the Administrative Tribunals 1985 has been filed by the applicant seeking appointment against Post Code No. 08/13 on the ground that a similar case, i.e. WP(C) No. 9869/2015 has been allowed by the Hon'ble High Court of

Delhi vide judgment dated 27.11.2015 holding that online application cannot come in the way of the applicant and in a number of other OAs, i.e., OA Nos. 4445/2014, 4591/2014 along with connected OAs.

2. Ms. Sumedha Sharma, learned counsel, on the direction of the court, has appeared on behalf of the respondents.

3. Since the similar matters have been decided by this Tribunal, the respondents are directed to consider the case of the applicant and decide the same on similar lines, following the same *ratio decidendi*. With this, the OA stands disposed of.

**(Raj Vir Sharma)**  
**Member (J)**

**(Dr. B.K. Sinha)**  
**Member (A)**

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